

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 3**

**C.P.(CAA)/ 10(CH)2024**  
**(2<sup>nd</sup> Motion)**

**IN THE MATTER OF:**

**Haldiram Snacks Pvt. Ltd. & Ors.**

...

**Petitioner Companies**

**And**

**Haldiram Snacks Food Pvt. Ltd.**

...

**Transferee Company**

**Under Section: 230-232, CA 2013**

**Order delivered on 19.04.2024**

**CORAM:**

**SHRI. P.S.N. PRASAD,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner**

: Mr. Anand Chhibar, Senior Advocate with Mr.  
Nahush Jain, Advocate and Ms. Arshiya Jain,  
PCS.

**ORDER**

Since the Member (Technical) is not present at the time of the hearing of the matter and also refused to attend the Court, with the consent of the counsel, this matter is adjourned to 03.05.2024.

Sd/-  
**(DR. P.S.N. PRASAD)**  
**HON'BLE MEMBER (J)**